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(2010) 02 CCI CK 0002

Competition Commission Of India

Case No: C-140 Of 2009 Of Dgir

Ratanshi A. Ashar Through

APPELLANT

Vs

Kotak Mahindra Amc And Ing

Amc

RESPONDENT

Date of Decision: Feb. 4, 2010

Acts Referred:

• Competition Act, 2002 - Section 66(6)

• Monopolies And Restrictive Trade Practices Act, 1969 - Section 11(2), 33

Final Decision: Dismissed

Judgement